

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No.106**  
**(IB)-702/ND/2018**  
**IA/2059/2021**

**IN THE MATTER OF:**

**Super Print Services** ... **Applicant/Petitioner**

**Versus**

**M/s. Xalta Food and Beverages Pvt.Ltd.** ... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 05.05.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** For Respondent Bank of Baroda- Miss Asiya Khan, Adv

**ORDER**

**IA-2059/2021:** Ms. Asiya Khan appearing for the Bank of Baroda accepts the notice on behalf of the Respondent. Therefore, there is no need to issue notice upon the Respondent. On the request of Respondent's Counsel, time of 03 weeks is granted to file the reply. Rejoinder, if any, within 1 week from the date of receipt of the reply. List the matter on 14<sup>th</sup> July, 2021.

**Sd/-**  
**(L.N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**